

ITEM NO.19

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).289/2022

NARINDER SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 106929/2022 - EX-PARTE AD-INTERIM RELIEF, IA No. 106930/2022 - EXEMPTION FROM FILING O.T.)

Date : 08-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. S.S. Ray, Adv.
Mr. Deepak Tyagi, Adv.
Ms. Praveena Gautam, AOR
Mr. Pawan Shukla, Adv.
Mr. Raja Ram, Adv.
Mr. Aman S. Sharma, Adv.
Mr. Aman Rastogi, Adv.
Mr. K.K. Gautam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Tag with Writ Petition (Crl) No 257 of 2022.
- 3 Pending further orders:
 - (i) The investigation in respect of FIR No 153 registered on 2 July 2022 at PS Banipark, District Jaipur (West), Rajasthan may continue;

- (ii) There shall be a stay of further proceedings in pursuance of FIR No 415 registered at PS Civil Lines, District Raipur, Chhattisgarh on 3 July 2022, FIR No 273 of 2022 registered at PS Noida Sector 20 on 5 July 2022 and in respect of all other FIRs dealing with the same subject matter; and
- (iii) No coercive steps shall be taken against the petitioner on the basis of FIR No 153 dated 2 July 2022, registered at PS Banipark, Jaipur (West); FIR No 415 dated 3 July 2022 registered at PS Civil Lines, District Raipur, FIR No 273 of 2022 dated 5 July 2022 registered at PS Noida Sector 20 and in respect of all other FIRs which have been filed or which may be filed in future in respect of the same subject matter.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER